

formulate my point of order. I want a ruling from the Chair whether an adjournment motion tabled by a Member is a private matter between Shri G. V. Mavalankar and Dr. N. B. Khare; or a public question affecting the country as between the Speaker and the Members of the Lok Sabha. I want a ruling on this.

Mr. Speaker: I give my ruling. I cannot help the absence and the consequent ignorance of a Member of the proceedings of the House. He is sadly mistaken in supposing that I disposed of something in my Chamber. The matter was taken up in the House. The hon. Minister made a statement in the House, and the matter was settled here. As I find that perhaps some undue advantage is being taken of the practice, which at times the Chair is following, of stating the adjournment motions and refusing consent in the House, I should prefer now to dispose of these things in the Chamber.

Dr. N. B. Khare: This is absolute highhandedness. I walk out as a protest against this.

PAPERS LAID ON THE TABLE

PRESIDENT'S ACTS *re* ANDHRA

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of each of the following Acts, under section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(1) The Indian Bar Councils (Andhra Amendment) Act, 1954, (President's Act No. 7 of 1954).

(2) Sri Venkateswara University (Amendment) Act, 1954 (President's Act No. 8 of 1954).

(3) The Madras Tenants and Ryots Protection (Andhra Amendment) Act, 1954 (President's Act No. 9 of 1954).

(4) The Societies Registration (Andhra Amendment) Act, 1954 (President's Act No. 10 of 1954).

(5) The Madras Motor Vehicles (Taxation of Passengers and Goods) Andhra Amendment Act,

1954 (President's Act No. 11 of 1954).

(6) The Andhra Preservation of Private Forests Act, 1954 (President's Act No. 12 of 1954).

(7) The Andhra Christian Marriage Validation Act, 1954 (President's Act No. 13 of 1954).

(8) The Andhra Inam Tenants Protection Act, 1954 (President's Act No. 14 of 1954).

(9) The Madras District Boards (Amendment) Andhra Second Amendment Act, 1954 (President's Act No. 15 of 1954).

[Placed in Library See No. S-486/54.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various Sessions shown against each:

(1) Supplementary Statement No. III Seventh Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Sixth Session, 1954 of the Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIX, Fourth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX, Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 4]

(5) Supplementary Statement No. IXXV. Third Session, 1958 of the Lok Sabha. [See Appendix VII, annexure No. 5]

(6) Supplementary Statement No. XXIII, Second Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 6]

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(7) Supplementary Statement No. XXIV. First Session, 1952 of the Lok Sabha. [See Appendix VII, annexure No. 7]

(8) Statement No. III (Suggestions) Fifth Session, 1953 of the Lok Sabha. [See Appendix VII, annexure No. 8]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the Central Excises Notification No. 49 dated the 29th November 1954, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. S-497/54.]

BALANCE-SHEETS AND AUDIT REPORTS OF DELHI ROAD TRANSPORT AUTHORITY

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy of each of the following papers under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:

(1) Balance Sheets of the Delhi Road Transport Authority for the years 1951-52 and 1952-53.

(2) Profit and Loss Accounts of the Authority for the years 1951-52 and 1952-53.

(3) Financial Review by the General Manager, Delhi Transport Service on the accounts for the years 1951-52 and 1952-53.

(4) Audit Reports on the Annual Accounts of the Authority for the years 1951-52 and 1952-53, together with the replies of the Authority to the audit objections.

[Placed in Library. See No. S-495/54.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

Shri Aitekar (North Satara): I beg to present the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

BUSINESS OF THE HOUSE

ORDER OF GOVERNMENT BUSINESS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I am glad to see that the House is disposing of legislative business at a quicker pace than was contemplated in the Allocation of Time Order. There is already a saving of about two hours on the agreed schedule, and I anticipate that there might be a further saving of time. I stated yesterday, with your permission, that Government propose to bring forward the Tea (Amendment) Bill, as passed by the Rajya Sabha, for consideration and passing by this House in order to utilise the balance of unallocated time. As more time yet is likely to be available for legislative business, Government propose to bring forward a Bill to amend the Delimitation Commission Act, 1952, for introduction, consideration and passing during the current Session. This Bill would be given preference over the Tea (Amendment) Bill in view of its importance and urgency. I am aware that this Bill was not mentioned in the list of probable business for the Session. But owing to certain developments, it is considered essential to amend the Delimitation Commission Act of 1952. The Bill is designed to enable the Delimitation Commission to re-determine certain census figures of population of Scheduled Castes and Tribes before making final delimitation orders for certain States in respect of reserved seats. There has, unfortunately, been a certain amount of confusion in census figures, for Scheduled Castes in some States, and consequently, the figures, as originally published in the Census Tables, have had to be corrected. It is necessary, therefore, to make a suitable amendment immediately of the Delimitation Commission Act authorising the Commission to take revised census figures into account wherever necessary. I would like to crave the indulgence of this House for the consideration and passing of this Bill in this Session.